

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:612
ANSWERED ON:24.07.2003
CRS REPORT ON TRAIN ACCIDENTS
ABUL HASNAT KHAN

Will the Minister of RAILWAYS be pleased to state:

- (a) whether after an accident the authorities ordered an inquiry by the Commissioner of Railway Safety (CRS)
- (b) if so, the follow-up actions taken on the reports;
- (c) whether the CRS reports on rail accidents are confidential and debar the media and general public to have access to them;
- (d) whether the CRS of respective zones function independently;
- (e) whether the Government are aware that the CRS reports, in their present form, lack credibility; and
- (f) if so, the reactions of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA)

- (a) No, Sir. As per Section 114 of the Railways Act-1989, Commissioner of Railway Safety conducts a statutory inquiry into a train accident involving grievous injuries to any passenger or serious damage to Railway property.
- (b) The recommendations made by Commissioner of Railway Safety in their reports are examined by Zonal Railways and Ministry of Railways. Their acceptance or non-acceptance is advised to the Commission.
- (c) The reports are kept confidential as advised by the Commission of Railway Safety and are published by the Commission of Railway Safety only.
- (d) The Commissioner of Railway Safety under the Railways Act works independently in respective Circle for the Zonal Railway under their jurisdiction.
- (e) & (f) The issues related to the Commission have been raised in the `White Paper on Safety on Indian Railways`, presented in the Parliament in April 2003.